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# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 2<sup>nd</sup> OF JULY, 2025

#### MISC. CRIMINAL CASE No. 23452 of 2025

#### SUNIL AND OTHERS

Versus

### THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Ms. Aditi Singh - Advocate for the petitioners.

Shri Vishal Singh Panwar -Govt. Adv.appearing on behalf of Advocate General.

Ms. Savita Rathore-Advocate for the respondents No. 2 & 3.

#### **ORDER**

- 1] This petition under Section 528 of Bhartiya Nagarik Suraksha Sanhita, 2023 read with Section 482 of the Code of Criminal Procedure, 1973 for quashing the FIR lodged at Crime No.151/2025, dated 02.04.2025, registered at Police Station Sanwer, Indore (M.P.) against the petitioners under Sections 115(2), 296, 351(3), 324(4), 126(2), 3(5) of B.N.S., 2023 and under Sections 3(1)(R), 3(1)(s), 3(1) & 3(2)(va) of the Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and all other subsequent proceedings arising out the aforesaid crime number on the basis of the compromise arrived at between the parties.
- 2] Counsel for the petitioners at the outset, has submitted that the a compromise has already been arrived at between the petitioners and the respondents no. 2 & 3 and a separate application -I.A.No.7236/2025 under Section 359(2) of BNSS, 2023 read with Section 320(2) of the Cr.P.C. has also been filed. It is also submitted that both the parties are known to each other and the aforesaid FIR was lodged due to misconception

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and a cross case has also been registered at Crime No.150/2025. However, the aforesaid disputes have already been resolved between the parties and the affidavits in this regard on behalf of the petitioners and the respondents no. 2 & 3 have also been filed on record. Thus, it is submitted that the application deserves to be allowed.

- 3] Counsel for the respondent nos. 2 & 3 has submitted that the petitioner may be allowed.
  - 4] Counsel for the respondent No.1/State has also not opposed the prayer.
- 5] Having considered the rival submissions, perusal of the documents filed on record and the fact that the parties have already compromised the matter, which was between the private parties only and no public interest in general was involved, this Court is inclined the allow the petition filed under Section 528 of the B.N.S.S.
- 6] In view of the same, the petition stands *allowed*, the FIR lodged against the petitioners at Crime No.151/2025, dated 02.04.2025, registered at Police Station Sanwer, Indore(M.P.) for offence under Sections Sections 115(2), 296, 351(3), 324(4), 126(2), 3(5) of B.N.S., 2023 and under Sections 3(1)(R), 3(1)(s), 3(1) & 3(2)(va) of the Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and all other subsequent proceedings arising out the aforesaid crime, are hereby *quashed*.
- 7] With the aforesaid, the present M.Cr.C. stands allowed and disposed of.

(SUBODH ABHYANKAR) JUDGE

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